

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 40
TO BE ANSWERED ON 21ST JULY, 2015

REVISION OF BUFFER NORMS

40. SHRI B. SENGUTTUVAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has effected revision of the buffer stock norms for the foodgrains to be maintained by each State since the coming into effect of National Food Security Act and if so, the details thereof;
- (b) whether the Government has ensured that each State gets its share of allotment of the required quantity of buffer stocks of foodgrains; and
- (c) if so, whether the Government has allotted the required quantity of buffer stock of foodgrains to the State of Tamil Nadu?

A N S W E R
MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) to (c): Government of India has revised buffer norms of foodgrains (now defined as Foodgrains stocking norms for the Central Pool) w.e.f. 22.1.2015 keeping in view the requirement of foodgrains under National Food Security Act (NFSA). These norms are maintained for the Central Pool without any State-wise bifurcation.

No allocation towards 'buffer stock' is made to any of the States. However, in order to ensure smooth supply of foodgrains, stocks are moved from surplus State to deficit States.
